

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 171 of 2013 in
DFR 949 of 2013**

Dated : 29th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

BSES Yamuna Power Ltd.

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Aashish Gupta
Mr. Paresh Lal

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for NTPC
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.9
Mr. S. Vallinayagam for R.28
Mr. Alok Shankar for R.7

ORDER

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 143 days in filing the Appeal. Though we are not convinced with the explanation offered for the delay caused, we deem it appropriate to condone the delay on payment of cost of Rs. 10,000/- (Rupees ten thousand only) to a charitable organization, namely **“TAMANA, C-10/8, Vasant Vihar, New Delhi – 110057”** on or before 08.08.2013.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **13.08.2013.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson